- (c) Statement regarding details of cases where managements have been held responsible for fatal accidents and action taken against them is attached. (See below)
- (d) Serious accidents are investigated by Inspectors of Dock Safety.
- (e) Following steps have been taken to reduce accidents in ports:
 - (i) Conduct regular training programmes for Supervisors and workers in the areas of safety and health.
 - (ii) Organising safety weeks to create awareness of safety and health measures.
 - (iii) Constitution of Safety Committees to plan and review and adopt proper control measures.
 - (iv) Undertaking research and field studies on causes of accidents and providing advisory services on various aspects of accident prevention, safety, health and welfare of workers through the Inspectorates of Dock Safety and other promotional agencies.

Statement

Number of cases where management has been held responsible and datails of action taken against them

Year	1977	1978	1979
I. Number of fatal	22	19	21
2. Number of fatel cases in which ma- nagement was held responsible	11.	13	10
3. Number of cases where prosecution launched against			
management .	3	9	9
4. Number of cases ending in convic-			,
tions	3	7	2
5. Number of prose- cution cases ending in acquital		•	

Year	1977	1978	1979
6. Number of prose- cution cases pen- ding in Courts .		I	7
7. Number of cases where warning has	riy delik		
been issued to the managements.	8	4	r

Bonus to the workers

792. SHRI CHADALAVADA VEN-KATARAO: Will the Minister of LA-BOUR be pleased to state:

- (a) whether Government propose to have a fresh look into the question of Bonus to the workers; and
- (b) if so, what steps have been taken in this matter?

THE MINISTER OF TOURISM AND CIVIL AVIATION AND LABOUR (SHRI J. B. PATNAIK): (a) Yes, Sir.

(b) Various suggestions have been received for amendment in the Payment of Bonus Act, 1965 in certain respects. Government propose to take a view on all these suggestions and to bring a comprehensive bill to amend the Payment of Bonus Act, 1965 to Parliament before the next festival season.

Mandays lost due to strikes and lock outs

793. SHRI CHADALAVADA VEN-KATARAO: Will the Minister of LA-BOUR be pleased to state:

- (a) the mandays and financial loss suffered by Government due to strikes and lock outs during the last three years, year-wise; and
- (b) what remedial steps are being taken in this behalf?

THE MINISTER OF TOURISM AND CIVIL AVIATION AND LABOUR (SHRI J. B. PATNAIK): (a) A statement showing the number of mandays lost and the value of production lost due to strikes and lock-outs during the last three years 1977, 1978 and 1979, is attached.

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(b) Industrial Relations situation is under constant watch of the Government. Industrial Relations Machinery both at the Centre and the States continue to make efforts to minimise

work stoppages through informal mediation, concialiation, adjudication or arbitration, as necessary, under the existing statutory provisions and or voluntary arrangements.

Statement

Number of mandays lost and the value of production lost due to strikes and lockouts auring, 1977 1978 and 1979 (P)

,	Year						Total No. No. o of Strikes manda and lost (i Lockouts. million			(Rupees in	
1977.	•	•	•					3,117	25.32	284.48	(2,227)
1978.			•		•			3,187	28.34	285.32	(2,265)
1979 (F	')	•	•	•	•		•	2,829	37.10	202.60	(1,585)

P-Provisional and incomplete.

N.B.—Figures in brackets indicate the number of disputes to which the information pertains.

Higher rates charged for HSL supply by Haryana Government

794. SHRI S. K. VAISHAMPAYEN: Will the Minister of STEEL AND MINES be pleased to state:

- (a) whether it is a fact that Haryana Government sells to its authorised dealers, plates, angles and other items at higher rates than the rates at which Hindustan Steel Limited supplies these items to the State Government;
- (b) if so, what are the rates per item at which Hindustan Steel Limited supply is being made to Haryana and the rates at which they are sold by Haryana Government to its dealers; and
- (c) what are the reasons for the disparity?

THE MINISTER OF COMMERCE, CIVIL SUPPLIES AND STEEL AND MINES (SHRI PRANAB MUKHERJEE): (a) to (c) Information is being collected and will be laid on the Table of the House.

Tax assessment of officers of the quality marking centre, Faridabad

795. SHRI S. K. VAISHAMPA-YEN: Will the Minister of FINANCE be pleased to state:

- (a) whether the personnel of the rank of Superintendent and above working in the Quality Marking Centre, Faridabad of Industries Department of Haryana are income tax payers:
- (b) if so, the amount paid by each of them during the last three years, year-wise;
- (c) whether it is a fact that the personnel mentioned in part (a) above earn higher amount on account of assessment of raw materials and that their income is disproportionate to their known sources of income;
- (d) whether the income tax authorities have made any probe in their possessions, immovable and movable;
- (e) if so, what are the details thereof and whether the Haryana Government was informed about the matter; and
- (f) if the answer to part (e) above be in the negative, what are the reasons therefor?